

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1238 of 2019

IN THE MATTER OF:

Jayprakash Vyas

....Appellant

Vs.

Prabhat Steel Traders Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Ms. Prachi Johri, Advocate

For Respondents: Ms. Udit Singh, Advocate for R-2.

O R D E R

24.01.2020: Learned Counsel for the Respondent submits that Reply has not been filed. On request, time is extended by one week to file the same. Rejoinder, if any, maybe filed within one week thereof. Learned Counsel for the Appellant shall provide complete paper book and appeal to the Learned Counsel for Respondent No. 1 during the course of the day. Learned Counsel for Respondent No. 2 submits that Resolution Professional Mr. Bhaskar Gopal who has been represented by her has been replaced.

Meanwhile the Resolution Process will continue but shall be subject to the outcome of this appeal.

Post this Appeal 'For Admission (After Notice)' on **12th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

sa/nn